

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF PHOENIX
ALUMINUM PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Phoenix Aluminum Private Limited
2.	Date of incorporation of corporate debtor	24-08-1972
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27203MH1972PTC015962
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit, 19, F-II, Block Plot No. 51, M.I.D.C, Pimpri, Poona, Maharashtra, India
6.	Date of closure of Insolvency Resolution Process	21-09-2021
7.	Liquidation commencement date of corporate debtor	06 th October 2021 (Order made available on official NCLT website on 10 th October 2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Sunil Gajanan Nanal (Reg No. IBBI/IPA-002/IP-N00194/2017-18/10560 dated 11.07.2017)
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 8, Priyanjali, Lane No. 6, Dahanukar Colony, Kothrud, Pune - 411038. Email : sunil.nanal@kanjcs.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: KANJ & Co. LLP, 3-4, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 Email : sunil.nanal@kanjcs.com
11.	Last date for submission of claims	9 th November 2021 (30 days from 10 th October 2021, when Order was made available on official NCLT website)

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Phoenix Aluminum Private Limited on 06th October 2021.

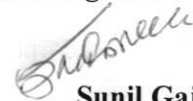


The stakeholders of Phoenix Aluminum Private Limited are hereby called upon to submit their Claims with proof on or before 09th November 2021 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator



Sunil Gajanan Nanal

IBBI/IPA-002/IP-N00194/2017-18/10560

dated 11.07.2017.

Date: 14th October 2021

Place: Pune